

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 106
(IB)-1879/ND/2019

Under Section: 9 of IBC.

In the matter of:

Om Logistics Ltd.	...	Applicant
Vs		
Bandex Prototyping India Pvt. Ltd.	...	Respondent

Order delivered on 07.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Ms. Mahe Zehra, Adv. Ms. Meenakshi Luthra, CS Mr. Jitender Arora, CS
For the IRP	: Mr. Deepak Gupta, Adv.

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti as well as through all modes. For further consideration on 19.02.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH

